

Annexure 1
SNEH OLEFINS PRIVATE LIMITED
Date of Commencement of CIRP 1.09.2026
List of Creditors as on 21.09.2026

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest*	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	State Bank of India	10.09.2026	₹ 162,118,316	₹ 162,118,316	Financial Creditor	₹ 162,118,316	₹ 162,118,316	No	100.00%	-	-	₹ 0	₹ 0	Please refer Foot Notes
1 Total			₹ 162,118,316	₹ 162,118,316		₹ 162,118,316	₹ 162,118,316		100.00%	₹ 0.00	₹ 0.00	₹ 0	₹ 0	Please refer Foot tes

Notes :

1. All claims have been admitted on the basis of submitted proof by claimants and the claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.r.
The CoC may undergo change subject to the verification and collation of claims which is continuing.

2. As per Regulation 14 of IBBI (CIRP) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

3. Details of Security Interest:

a. Primary Security
First and sole charge by way of hypothecation over all present and future current assets including
-stock at showrooms, offices, godowns, stocking yards, etc., including stock in transit and cash/credit balances in loan accounts
-Unit's all present and future book debts and receivables.

b. Collateral Security (Immovable Property) Applicable to: FBWC (Cash Credit), NFB (Letter of Credit (ILC/FLC)), CEL, and WCTL under GECL 1.0 Extn.
1st and exclusive charge by way of Equitable Mortgage (EM) over undernoted immovable properties held in the name of Corporate Guarantor M/s Futuristic Software Solutions Pvt Ltd.
i. Plot No. 11/OC(i)/16, Ring Road, Newta, Sanganer, Jaipur.
ii. Plot No. 11/OC(i)/17, Ring Road, Newta, Sanganer, Jaipur.
iii. Plot No. 11/OC(i)/18, Ring Road, Newta, Sanganer, Jaipur.
iv. Plot No. 11/OC(i)/19, Ring Road, Newta, Sanganer, Jaipur.
v. Plot No. 11/OC(i)/20, Ring Road, Newta, Sanganer, Jaipur.
vi. Plot No. 11/OC(i)/21, Ring Road, Newta, Sanganer, Jaipur.
vii. Plot No. 11/OC(i)/47, Ring Road, Newta, Sanganer, Jaipur.
viii. Plot No. 11/OC(i)/48, Ring Road, Newta, Sanganer, Jaipur.
ix. Plot No. 11/OC(i)/49, Ring Road, Newta, Sanganer, Jaipur.

c. Guarantees
Personal Guarantees:
i. Sh. Vishal Bansal
ii. Smt. Nikita Bansal
iii. Sh. Rajesh Jaipuria

Corporate Guarantee:
M/s Futuristic Software Solutions Pvt Ltd.
Garima Diggwal
Interim Resolution Professional
Sneh Olefins Private Limited
Regn. No. . IBBI/IPA-001/IP-P-02018/2020-2021/13158
AFA No: AFA No: AA1/13158/02/300627/109401 valid upto 30.06.2027

